

AWARD

BEFORE LOK ADALAT

DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 507 of 2016

1. Petitioner/Appellant:- Lalita Devi, W/o late Puran Harijan, R/o late Bhairo Lal Begi, P.O. & P.S. Kishangarh, Railwal, District-Jaipur, Rajasthan A/p Salanpur, P.O. P.S. Katras, District-Dhanbad, Jharkhand.

Versus

2. Respondent/O.P.(s):- 1 The State of Jharkhand.
2 Shri Shashi Dhar Mandal, M.D. MADA, Dhanbad, P.O. P.S. and District-Dhanbad

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-It has been submitted by Mr. Bhawesh Kumar, learned counsel for MADA, that first installment of Rs.50,000/- has already been deposited in the account of the petitioner through RTGS. It has further been submitted that as per the scheme, admissible dues shall be paid to the petitioner.

In such view of the matter, therefore, there being sufficient compliance of the order dated 20.1.2016, passed in WPS No. 152 of 2016, this application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

Respondent/O.P.

SD Rongon mukhopadhyay (S)

Sign. of Advocate Member

(Seal of the Committee)

Disposed of
Pt Communicate
Ra. 14/09

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